

(b) and (c). With a view to promoting industrialisation of backward areas in the country, the Central Government, in June, 1988, had announced a Growth Centre Scheme for development of 70 Growth Centres throughout the country during the VIIIth Five Year Plan Period.

Out of 70 Centres, locations of 69 have been finalised. Project Reports in respect of 66 Centres have been received and 41 of them have been finally approved so far. The remaining 19 project reports are under appraisal with the selected lead agencies.

(d) and (e). No, Sir. Does not arise.

[English]

### Leprosy Eradication Centres

553. SHRI PROBIN DEKA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of leprosy eradication centres working at present in Assam;

(b) the amount of assistance sanctioned and released to each of these centres by the Union Government during the years 1993-94 and 1994-95;

(c) whether any free medicines are being provided to leprosy patients in these centres;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) 304 Leprosy Control Centres are working in the State of Assam at present.

(b) The assistance provided to the State during 1993-94 and 1994-95 which administers the grants to these centres is given below :

(Rs. in lakhs)

Year	Cash	Kind	Total
1993-94	18.00	1.49	19.49
1994-95	20.00	16.47	36.17

In addition an amount of Rs. 175.93 lakhs has also been released through the District Leprosy Societies for providing support to these Centres.

(c) and (d). Yes, Sir. Anti-leprosy drugs are supplied to the State for free treatment of all the leprosy patients.

(e) Does not arise.

### Action against Illegal Constructions

554. SHRI TARA SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether Lucknow and Kanpur Cantonment Boards have initiated action against construction of multi-storeyed buildings on Old Grant sites;

(b) whether these constructions have been made without any sanctioned plan and huge premium on lands have been collected by the third parties and encroachers;

(c) if so, whether the Government have ordered probe into the deals; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Action against unauthorised construction of old grant sites has been initiated by the concerned authorities under the provisions of the Cantonments Act, 1924 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 the matter is *sub-judice*.

(b) Yes, Sir, the constructions have been made without getting the building plans sanctioned. Hence action for demolition has been initiated. Regarding collection of premium on lands by third parties and encroachers, no such case has been brought to the knowledge of the Government.

(c) and (d). The Cantonment Boards which are independent statutory bodies are fully empowered under the provisions of the Cantonments Act, 1924 to deal with such unauthorised constructions.

### Acquisition of land by Army

555. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether the farmers of Jammu, Katuwa, Udchampur, Rajouri and Poonch in Kashmir whose lands have been taken over by the Army have been demanding increase in the rent for their land;